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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ EX.P. 16/2021 & EX.APPL.(OS) 185/2021

MS SHOES EAST LIMITED LATER KNOWN AS
TOMORROWLAND TECHNOLOGIES EXPORTS LIMITED
NOW TOMMORROWLAND LIMITED Decree Holder
Through Mr. Pavan Sachdeva, Adv.

versus

HARVEST FINANCIAL LIMITED AND ANR

..... Judgement Debtors
Through Mr. Amish TGandon and Mr.
Ayush Beotra, Adv. for Official Liquidator
attached to Bombay High Court

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER (ORAL)

% **10.09.2021**
(Video-Conferencing)

1. Mr. Sachdeva seeks leave to withdraw this petition as he submits that he would have to raise the claim before the Official Liquidator.

2. The petition is accordingly dismissed as withdrawn.

C. HARI SHANKAR, J.

SEPTEMBER 10, 2021/dsn